

- (2) Notification No. 2/18/18/53-ED., dated the 30th January, 1957. [Placed in Library. See No. S-6/57.]

**CENTRAL SALES TAX (REGISTRATION AND TURNOVER) RULES**

**Shri M. C. Shah:** Sir, I beg to lay on the Table, under sub-section (2) of Section 13 of the Central Sales Tax Act, 1956, a copy of the Central Sales Tax (Registration and Turnover) Rules, 1957, published in the Notification No. S.R.O. 644, dated the 28th February, 1957. [Placed in Library. See No. S-7/57.]

**SECURITIES CONTRACTS (REGULATION) RULES**

**Shri M. C. Shah:** Sir, I beg to lay on the Table, under sub-section (3) of Section 30 of the Securities Contracts (Regulation) Act, 1956, a copy of the Securities Contracts (Regulation) Rules, 1957, published in the Notification No. S.R.O. 576, dated the 21st February, 1957. [Placed in Library. See No. S-8/57.]

**AMENDMENTS TO CENTRAL EXCISE RULES**

**The Minister of Revenue and Defence Expenditure (Shri A. C. Guha):** Sir, I beg to lay on the Table, under section 38 of the Central Excises and Salt Act, 1944, a copy of each of the following Notifications, making certain further amendments to the Central Excise Rules, 1944:

- (1) Notification No. 1-CER/57, dated the 12th January, 1957.
- (2) Notification No. 2/57, dated the 12th January, 1957.
- (3) S.R.O. Nos. 241, 243 and 244 dated the 19th January, 1957.
- (4) S.R.O. No. 450, dated the 9th February, 1957.
- (5) S.R.O. No. 546, dated the 23rd February, 1957. [Placed in Library. See No. S-9/57.]

**NOTIFICATIONS ISSUED UNDER SEA CUSTOMS ACT**

**Shri A. C. Guha:** Sir, I beg to lay on the Table, under sub-section (4)

of section 43B of the Sea Customs Act, 1878 as inserted by the Sea Customs (Amendment) Act, 1953, a copy of each of the following Customs Notifications:

- (1) Notification No. 168, dated the 22nd December, 1956.
- (2) Notification No. 169, dated the 22nd December, 1956 publishing the Customs Duties Drawback (Hydraulic Brake Fluid) Rules, 1956. [Placed in Library. See No. S-10/57.]

**KERALA STATE ACTS**

**The Minister in the Ministry of Home Affairs (Shri Datar):** Sir, I beg to lay on the Table, under sub-section (3) of section 3 of the Kerala State Legislature (Delegation of Powers) Act, 1956, a copy of each of the following Acts:—

- (1) The Kerala Civil Courts Act, 1957 (President's Act No. 1 of 1957). [Placed in Library. See No. S-11/57.]
- (2) The Legislative Assembly (Removal of Disqualifications) Amendment Act, 1957 (President's Act No. 2 of 1957). [Placed in Library. See No. S-12/57.]

**AMENDMENTS TO TRAVANCORE-COCHIN PUBLIC SERVICE COMMISSION (CONSULTATION) REGULATIONS**

**Shri Datar:** Sir, I beg to lay on the Table, under the Provisions of Article 320(5) of the Constitution, a copy of the former Travancore-Cochin State Notification No. 6(C)5-35374/55/PD., dated the 3rd August, 1956, making certain further amendments to the Travancore-Cochin Public Service Commission (Consultation) Regulations, 1952 together with a copy of the Regulations. [Placed in Library. See No. S-13/57.]

**ORDERS UNDER ESSENTIAL COMMODITIES ACT**

**The Deputy Minister of Food (Shri M. V. Krishnappa):** Sir, I beg to lay on the Table, under sub-section (6) of section 3 of the Essential Commodities Act, 1955, a copy of S.R.O. No.